

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

**SPECIAL LEAVE PETITION (CRIMINAL)/2023
(@ Diary No(s). 10560/2023)**

RAVINDRA SHAH

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA & ORS.

Respondent(s)

O R D E R

Noticing that name of one of the advocate of the petitioner was recorded as "Mr. Put Mine, Advocate" in the record of proceeding dated 17.03.2023, we have initiated present proceeding suo moto and matter is listed today on our directions.

Learned Advocate on Record of the petitioner is present before us along with Mr. Mukul Rohatgi, learned senior counsel and Mr. K.V. Viswanathan, learned senior counsel. Both of them have stated before us that on account of unintentional mistake committed by the clerk of the Advocate on Record in forwarding the WhatsApp message/communication received from the learned

advocate who wanted his name to be recorded in the Record of Proceeding dated 17.03.2023, the message received by the Clerk on WhatsApp was "Put Mine" though actually what he wanted to communicate was that his name be also recorded in the proceeding. Inadvertently, the message as received was forwarded and put in portal appearance online and proceedings were generated with the name "Mr. Put Mine, Advocate". Accordingly, the Court Officer recorded the same as generated in record of proceedings.

This error in recording of the proceedings of the said date has caused lot of embarrassment to this Court as the same has been widely circulated on WhatsApp and other social media.

Learned Advocate on Record present before us is a young lawyer and has tendered unqualified apology for the embarrassment caused to this Court on account of bona fide mistake in the Record of Proceeding dated 17.03.2023. Two learned senior counsel have also vehemently requested us to accept her apology.

In the facts and circumstances put forward by the Learned Senior Counsel appearing, there appears to be no mala fide intention on the part of any of the learned Advocate or the clerk or the Court Officer.

We accept the apology. We further make it clear that once the mistake was unintentional and due to an inadvertence without any motive or mala fide intention, and we have accepted the apology tendered, no further action of any kind is warranted either against the Advocate on Record, Clerk or the Court Officers.

Accordingly we close this matter on the judicial as well as on the administrative side.

Revised Record of Proceeding dated 17.03.2023 be issued by deleting the name "Mr. Put Mine, Advocate".

.....J.
(KRISHNA MURARI)

.....J.
(SANJAY KAROL)

NEW DELHI
13th APRIL, 2023

ITEM NO.56

COURT NO.12

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 10560/2023

(Arising out of impugned final judgment and order dated 15-02-2023 in CRLA No. 1127/2018 passed by the High Court of Judicature at Bombay)

RAVINDRA SHAH

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA & ORS.

Respondent(s)

(IA No.53042/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.53044/2023-PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 13-04-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Mukul Rohtagi, Sr. Adv.
Mr. K.V. Viswanathan, Sr. Adv.
Mrs. V. Mohana, Sr. Adv.
Ms. Jayasree Narasimhan, AOR
Dr. Sarvam Ritam Khare, Adv.

For Respondent(s) Mr. Anand Dilip Landge, AOR

UPON hearing the counsel the Court made the following
O R D E R

The matter is closed on the judicial as well as on the administrative side in terms of the signed order.

Revised Record of Proceeding dated
17.03.2023 be issued by deleting the name "Mr.
Put Mine, Advocate".

(SONIA BHASIN)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)

[Signed Order is placed on the file]